

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00587/2021

Dated Thursday the 24th day of June Two Thousand Twenty One

**CORAM : HON'BLE SHRI. S. N. TERDAL, Member (J)
HON'BLE SHRI. T. JACOB, Member (A)**

(Through Video Conferencing)

Smt. K. Sethu Chitra,
Technician Grade II,
PF No. 73594044,
PCSO/O/MAS,
Southern Railway, Park Town, Chennai 600003.Applicant

By Advocate M/s. P. R. Krishnaraj

Vs

Union of India rep by,
1. The Divisional Railway Manager,
Chennai Division,
Chennai.

2. The Senior Divisional Personnel Officer,
Chennai Division,
Southern Railway, Park Town, Chennai 600003.

3. The Senior Divisional Electrical Engineer/ELS/AJJ,
Electric Loco Shed,
Arakkonam.

4. The Assistant Personnel Officer/Elec/MAS,
Chennai Division,
Southern Railway, Park Town,
Chennai 600003.

5. The Deputy Safety Officer/ME,
Southern Railway, Park Town,
Chennai 600003.Respondents

By Advocate Mr. P. Srinivasan, Sr. Standing Counsel for Railways

ORAL ORDER

(Pronounced by Hon'ble Shri. S. N. Terdal, Member(J))

The relief prayed for in this OA is as follows:

"To direct the respondent 1 to 4 to fix the revised pay scale for the applicant as per the promotion order dated 11.12.2017 in the pay scale Rs. 5200-20200 + GP 2400 in Tech Gr II and as eligible for her under Tech Gr II with effect from 11.12.2017 and also direct the respondents to pay the arrears on the revised pay scale with effect from 11.12.2017 to till date with interest, and to consider the applicant for promotion to Tech Gr I with pay fixation in the Tech Gr I as eligible for the same at par with the other employees who are promoted to Tech Gr I from the date of the employees got promoted and pay fixed by has already been promoted to Gr I and their pay has been fixed in the Tech Gr I by Memorandum No. M/P 1 (E) 535/VI/RS/AJJ/Tech I/Pay fixation dt. 15.06.2020, along with her promoted in the list dt. 11.12.2017 and to pass such further orders as it may deem fit and proper in the facts and circumstances of the case and thus render justice."

2. Heard Mr. P. R. Krishnaraj, counsel for the applicant & Mr. P. Srinivasan, Sr. Standing counsel for Railways appearing on advance notice.
3. At the time of hearing, counsel for the applicant submits that this OA may be disposed of with a direction to the respondents to consider the pending representation of the applicant dt. 07.12.2020 in a time bound manner.
4. Accordingly, without going into the merits of the case, this OA is disposed of with a direction to the respondents to consider the pending representation of the applicant dt. 07.12.2020 and pass a reasoned and speaking order as per law within a period of two months from the date of receipt of a copy of this order.
5. OA is disposed of at the admission stage. No costs.

**(T.Jacob)
Member(A)**

24.06.2021

**(S.N.Terdal)
Member(J)**

SKSI